



**Dr. Akhtar Hasan Rizvi**  
President



**RIZVI EDUCATION SOCIETY'S**  
**RIZVI LAW COLLEGE**

New Rizvi Educational Complex, Off carter Road,  
Bandra (W.), Mumbai - 400 050.



**Adv. Rubina Akhtar Hasan Rizvi**  
Director

# **11<sup>th</sup> RLC Saquib Rizvi Memorial National Moot Court Competition 2023**

**24<sup>th</sup> -26<sup>th</sup> March 2023**



**Dr. Sajan G . Patil**  
(Principal)

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## **ABOUT RIZVI LAW COLLEGE**

In the city of Mumbai, Rizvi Law College is a renowned law school. Since its founding in 2002, the institution has established a reputation as a top choice for young people who want to study law methodically, creatively, and in a setting that encourages them to develop their full potential.

Situated in Bandra, the most affluent neighbourhood in Mumbai, RLC features a savvy infrastructure includes- a Moot Hall, Lecture Halls, Students' Bar Room, Library, Common Canteen, Conference Hall, etc. The benefit of College's location on a campus with other academic disciplines like Management, Engineering and Architecture, Hospitality & Tourism Development gives students an opportunity to interact and learn from students of other academic disciplines, ensuring our campus life is interdisciplinary. Our students have the chance to interact with everyone from Justices of the Supreme Court of India and the High Court of Bombay to Professors from law schools in India and overseas, visiting students from US colleges, Attorneys from India and abroad, and visiting Diplomats. They offer to our students an opportunity to meet and interact with them.

The Student's Bar Forum, the Rotaract Club of RLC, the Academic-Cultural Festival Just-Ice, which features the Rock Music Concert called Hammer, and the National Moot Competitions are just a few of the extracurricular activities that they essentially oversee.

The Bar Council of India and the University of Mumbai too are affiliated with the College.

## **PRESIDENT'S MESSAGE**

Rizvi Law College is a premier Law College in the city of Mumbai. Since its establishment in the year 2002, the college has proved itself to be a popular destination for young students who choose to study law in a systematic and creative manner in an environment which is conducive to make students attain the best of their talents.

The ultimate touchstone of quality legal education is the ethos pervading the Institution. Rizvi Law College provides a globally competent education that is robust and lasting. Today, legal education stands at the crossroads of keeping pace with the emerging needs of humankind alongside fast changing trends in governance and legal developments. Rizvi Law College offers an excellent faculty, first rate infrastructure, vibrant student life and stimulating student activities to realize this dynamics.

The role of law in society is continually investigated through intense intellectual exchange. We at Rizvi Law College intend to take up this challenge and impart rational thinking build social engineers to do justice to humankind and society. The College is dedicated to scholarly excellence and to equip our students with knowledge for acquiring fulfillment in law. The Team Rizvi Law College is fully committed towards maintaining and expanding our horizon of world-class education.

**Dr. A. H. Rizvi**  
**President**

## **DIRECTOR'S MESSAGE**

Adhering strictly to our motto, 'Equalize, Humanise and spiritualize' and acting upon the guidance of our chief patron Dr. A. H. Rizvi, Rizvi Education Society strives to create citizens who are able to face challenges of the contemporary world. Rizvi Education Society currently upholds more than 29 educational institutions (schools, colleges and professional institutions) that impart education based on value and skill enhancement.

Our stellar accomplishments in the academic field expand the frontiers of knowledge and as an educational institution we continuously strive for sustenance and enhancement of quality in every field of its activity.

Rizvi Education society stands committed to the practice of academic freedom and encourages cultural diversity as it continues to attract students and faculty. We aim at the upliftment of urban and rural youth, driven by relentless quest to excel. The college consistently and passionately is on the move to acquire synergetic outcome among a blend of knowledge, skill, creativity and competence created on the bedrock of secularism and ethical values.

We encourage independent thinking that helps students in developing holistic perception, strong domain knowledge, contemporary skill sets and positive attitude. The management provides the best in terms of knowledge, infrastructure & environment. Our students have been achieving tremendous results in academics, sports and extra-curricular activities and we aspire to achieve many milestones in future. Rizvi Education Society continues to be a name is the educational sector to reckon with.

**Adv. Rubina Akhtar Hasan Rizvi,  
Director**

## **PRINCIPAL'S MESSAGE**

Welcome and thank you for your interest in 11<sup>th</sup> RLC Saquib Rizvi Memorial National Moot Court Competition. Being a part of such a wonderful institution makes us feel proud and ecstatic. We are acting following our ability to transform the youth into a source of knowledge, power, vitality, and passion who can transform the societal foundation.

A dedicated team of professors, administrative staff, aware and cooperative parents, and a visionary management team collaborate to achieve the above goal.

Our students learn and grow in an affectionate, loving, motivating, and challenging environment at Rizvi Law College to pursue their said profession.

We intend to provide a legal education which reveals and enhances the potential that exists instinctively in every individual but has not yet been discovered.

As a result, we strive to provide an environment that enriches the academic, spiritual, physical, and emotional development of the student in a cheerful and supportive environment. We place a significant emphasis on empowering personal achievement, instilling a sense of responsibility, and ultimately establishing a strong sense of self in the field of law.

**Dr. Sajan G. Patil**  
**Principal**

## **MOOT COURT COMMITTEE**

Mooting as an activity can perhaps best be described as the closest one comes to being a lawyer while still in law school - it entails identifying legal issues in situations, exhaustive research in that area of law, followed by extensive written submissions and gruelling orals before a bench of eminent judges, in short, everything an advocate is expected to do. In the year 2007 the Moot Court Committee ("MCC") was formally established. After 16 years of operation, the MCC has significant autonomy.

The MCC's primary role is to facilitate and regulate mooting at the RLC by planning and organising the various intra- and inter-college moot court competitions to make students aware of the court proceedings involving disputes between parties and to enhance their advocacy skills. The MCC's second function is to constitute teams to represent the college at various national and international level moots.

The MCC's third function serves is to foster future mooters, as well as an interest in mooting. In furtherance of this, the MCC has a policy of encouraging participation in mooting from all batches, including the first years. The MCC organises extensive seminars, guest lectures and demonstrations to enable the students to learn the process of mooting.

In addition, the MCC also organises a "PRIMERA"- a Fresher's Moot- for the First Year students during the start of their academic year to encourage and develop their interest for mooting. Along with special lectures regarding various legal topics.

### **NATIONAL MOOTS:**

It is traditional for the college to host National and International Moot Court Competitions. The RLC National Moot Court competition however, is the college's hallmark event. Based on their written applications, the twenty-four best law schools from throughout India are chosen. Judges who are currently serving in the Supreme Court of India and High Courts from various states make up the judging panel for this competition. Distinguished visitors like His Excellency the Governor, the Chief Justice of India, or the Union Law Minister tend to serve as the event's Inaugural Guests. Rizvi Law College has successfully hosted 10 editions of the Saquib Rizvi Memorial Moot Court Competition.

The Seventh edition of RLC Saquib Rizvi Memorial National Moot Court Competition was held from 9<sup>th</sup> October to 11<sup>th</sup> October 2015, wherein School of



Excellence in Law, Dr. Ambedkar University of Law won the competition and the team from Damodaram Sanjivayya National Law University, Visakhapatnam finished as runners up. The Competition was inaugurated by His Excellency Alejandro Zothner Meyer, the Deputy Consul General of the Republic of Argentina. Besides being a diplomat, H. E. Meyer is also an accomplished lawyer and has practised International law.

The 8<sup>th</sup> and the 9<sup>th</sup> edition of the RLC Saquib Rizvi Memorial Moot Court Competition was conducted from 13<sup>th</sup> January to 15<sup>th</sup> January, 2017 and from 9<sup>th</sup> March to 11<sup>th</sup> March, 2018 respectively which saw the participation from various reputed law colleges across India.

The 10<sup>th</sup> RLC Saquib Rizvi Memorial National Moot Court Competition 2020 was held from 13<sup>th</sup> March to 15<sup>th</sup> March, 2020, wherein Symbiosis Law School, Hyderabad bagged the prestigious trophy of the competition. The final round for the competition was judged by His Excellency Hon'ble Justice P.D. Naik of the Bombay High Court.

### **INTERNATIONAL MOOT:**

The Rizvi Law College Moot Court Committee organised the first RLC International Law Moot Court Competition in collaboration with law firms Advani & Co. and FoxMandal, as well as the International Law Students Association and Cambridge University Press, during the academic year 2011-12. The Competition featured 24 teams from national and international law schools deliberating and arguing on various contemporary legal issues relating to self-determination and aggression versus self-defence.

The preliminary rounds were judged by eminent lawyers, academics, and international law experts. The finals, judged by a five member Bench consisting of His Excellency Mr. Pule Malefane, Counsel General of Republic of South Africa, His Lordship Mr. Justice R. Y. Ganoo, His Lordship Mr. Justice Abhay Thipsay, Hon'ble Judges of the High Court of Bombay, Adv. Girish Godbole and Prof. Sukhinder Panesar, Associate Head of Department of Law, Coventry University, U.K, saw the team from National Law School of India (NLSIU) Bengaluru emerged winners.



# **RULES AND REGULATION**

## **ORGANIZATION OF THE COMPETITION**

The 11<sup>th</sup> RLC Saquib Rizvi Memorial National Moot Court Competition 2023 is held and administered by Rizvi Law College, Mumbai with the aid of the Students Bar Forum and the Moot Court Committee. The Competition is to be held from 24<sup>th</sup> March, 2023 Friday till 26<sup>th</sup> March, 2023 Sunday at the campus of Rizvi Law College, Mumbai.

### **1. ELIGIBILITY**

Students duly enrolled and pursuing full time 5 years or 3 years' undergraduate law course may apply to participate in the given 'Competition'.

Students enrolled and pursuing post-graduate diploma or short-term certificate courses in law are not eligible to apply.

### **2. TEAM COMPOSITION**

- 2.1. A team may consist of either two (2) or three (3) members.
- 2.2. A team of two members shall include two speakers only and one of them shall act as a researcher for the purposes of Researcher's Test.
- 2.3. A team of three members shall include two speakers and one researcher.
- 2.4. All members of a team should belong to the same institution.
- 2.5. Any person, other than the registered team members, is not eligible to avail facilities reserved for the student participants.

### **3. LANGUAGE**

The Competition shall be conducted in the English language only.

#### **4. STRUCTURE OF THE COMPETITION**

The Competition consists of National Rounds i.e. Two Preliminary Rounds, the qualification for which shall be on First Come-First serve basis. The National Rounds comprise of two Preliminary Rounds and Advanced Rounds viz. Semi Finals and Finals.

#### **5. INTERPRETATION OF THE RULES**

The National Coordinator shall serve as final arbiter of implementation and interpretation of these rules.

#### **6. TEAM COMPOSITION**

**6.1** Each team shall consist of a minimum of two (2) members and a maximum of three (3) members.

**6.2** Every team shall consist of two speakers. Teams shall have only one researcher.

#### **7. REGISTRATION**

##### **7.1 Step 1**

Each institution must first, provisionally register itself for the Competition by sending an Official Provisional Registration mail to [rlcnationals2023@gmail.com](mailto:rlcnationals2023@gmail.com) on or before 20<sup>th</sup> February, 2023 with the subject '**NAME OF INSTITUTION-PROVISIONAL REGISTRATION FOR RLC MOOT COURT COMPETITION 2023**'

##### **7.2 Step 2**

Only upon the confirmation of the provisional registration the team shall register for the competition by filing and uploading the following documents on the Google Form Link sent to them via email after the provisional registration.

**The documents to be filled and uploaded are as follows:**

- **Registration form**
- **Receipt/Screenshot of payment**
- **Accommodation Form (if opted for same)**

*Note: The hard copies of the Registration form and Accommodation form are to be sent along with the Hardcopies of the Memorials.*

**7.3.** On confirmation of provisional registration the team shall make payment of Rs 5000/- (Rupees Five Thousand electronically on the below mentioned details:

**Account Name:** Aaftab Mehraj Khan

**Account number:** 0619104000089812

**IFSC Code:** IBKL0000619

**UPI Id:** aaftabkhanmk77@okaxis

**Google Pay Number:** 99872 10429

**7.4.** On receiving the participation, the registration of first 18 teams will be allowed to participate in the Competition on First Come - First serve basis. The same will be notified to the respective teams through electronic mail.

## **8. DRESSCODE**

Inside the court room the participant shall follow the below mentioned dress code:

**Females:** White Salwar Kurta & Dupatta or White Shirt and Black Trousers along with Black Coat and (Formal Tie not mandatory).

**Males:** White Shirt, Black Trousers, Black Tie along with Black Coat and Black Shoes.

## **9. MEMORIAL SUBMISSION**

**9.1** Each Team participating in the Competition must prepare one Memorial on behalf of Appellant(s) and one on behalf of the Respondent(s).

**9.2** Each Team must send a soft copy of their memorials for evaluation on or before 17<sup>th</sup> March, 2023 before 11:59 PM to [rlcnationals2023@gmail.com](mailto:rlcnationals2023@gmail.com) with the subject as “**TEAM CODE- Memorials for Rizvi Law College Moot Court Competition 2023**”. Memorials submitted beyond the deadline shall lead to penalty of 3 marks for the first day of delay, and 5 marks each day for the subsequent days. No extensions will be granted with respect to this deadline.

**9.3** Memorials submitted will be evaluated according to Rule 10.

**9.4** Each team has to send 5 hard copies of the memorial for each side on or before **20<sup>th</sup> March 2023** on the below mentioned address-

**Rizvi Law College, Rizvi Educational Complex,  
Sherly Rajan Road, Off Carter Road,  
Bandra West, Mumbai, Maharashtra 400050.**

## **10. Memorial Format**

**10.1** All soft copies of the Memorial submitted must be in Adobe PDF format. All pages of the Memorial must be A4 size with equal margin on each side.

**10.2** The font style and size of the text of all parts of the Memorial must be in Times New Roman 12 - point and 1.5 line spacing. The footnotes shall be in Times New Roman 10 - point and single line spacing.

**10.3** The **Appellant's** memorial must have a **BLUE** cover page and the **Respondent's** Memorial shall have **RED** cover page. No part of the memorial should contain the name of the Law School/University or the team members. The Hard Copies of the Memorial shall be printed on only one side. The cover page of the memorial must state the following:

- a) Team code (on the top right corner)
- b) The cause title
- c) Identify brief as Petitioners / Applicant /Appellants / Respondents as is applicable

#### **10.4 Memorial Content:**

The Memorials should contain the following sections:

- Cover Page
- Table of Contents
- List of Abbreviations
- Index of Authorities
- Statement of Jurisdiction
- Statement of Facts
- Statement of Issues
- Summary of Arguments
- Arguments Advanced/Pleadings
- Prayer

The Arguments Advanced/ Pleadings should not exceed 25 pages. Non-compliance with the same will result in a penalty of 1 mark per additional page.

The memorial as a whole should not exceed 40 pages including the cover page. Non-compliance with the same will result in a penalty of 3 marks per additional page.

The citation should be in compliance with the 20th edition of Bluebook. Speaking footnotes or Endnotes are not allowed. Non-compliance with the same will result in a penalty of 1 mark per page detected.

The entire content of the soft copies and the hard copies of the Memorial shall be identical. Non-compliance with this rule will entail penalties which may extend to disqualification.

All participating teams will prepare their Memorials and oral arguments only on the basis of the material annexed to the moot problem.

Teams will not be provided with a separate copy of the judgement /additional forensic reports/scientific evidence/etc.

#### **11. MEMORIAL EVALUATION**

The maximum score for each memorial shall be 100 marks. The memorials shall be evaluated on the following criteria:

<b>Knowledge of Law and Facts:</b>	25 Marks
<b>Proper and Articulate Analysis:</b>	25 Marks
<b>Extent and Use of Research:</b>	20 Marks
<b>Clarity and Organization:</b>	20 Marks
<b>Grammar and Style:</b>	10 Marks

## **12. ORAL ROUND PROCEDURES**

### **12.1 General Procedures**

There shall be two Preliminary Rounds, Semi-Final and Final Round.

The Applicants/ Petitioners/ Appellants shall submit their arguments first followed by the Respondents.

Thereafter the Applicants/ Petitioners/ Appellants shall have the option of submitting rebuttals. Sur-rebuttals are not permitted, though the Judge's discretion is final.

The memorials shall be exchanged after the Inaugural Ceremony and Registration on 24th March 2023.

### **12.2 Procedures for Oral Submission:**

Oral arguments will be held in the premises of Rizvi Law College. Each team will be allowed the following time for argument in each round:

PRELIMINARY ROUNDS	20 MINUTES
SEMI – FINALS	40 MINUTES
FINALS	45 MINUTES

- Each team may use reasonable discretion in allocating the time between two speakers, with each speaker being allocated not less than 40% of the time allocated for the team. Team representing the petitioner (or appellant) may reserve up to five minutes of its time for rebuttal by addressing such request to the Court at the commencement of argument.
- Up to 3 minutes can be allocated for a sur-rebuttal also. However, a sur- rebuttal will be solely at the discretion of the Court. Decision of the Bench shall be final in this regard. Before commencement of the oral argument, each team must intimate the court clerk about allocation of time between its members. The Court may interrupt the arguments for questions and in its discretion may allow additional time.

- To ensure the smooth functioning of the Moot Court and to avoid any perception of bias during the competition, the organizing committee maintains anonymity of the college/ university / institution names throughout the competition. To ensure this the organizing committee will allocate a code number to each participating team in the competition.
- The code would be the identity of the participating team during the event. Advisors and other persons accompanying a team should not be present in a courtroom if their presence is likely to compromise the anonymity of one or both competing teams. During around, only the participating members of a team may sit at the counsel table.

### **13. MARKING SCHEME**

**13.1** In each of the rounds, each speaker who argues will be scored on a scale of 100 marks. The marks will be allocated on the basis of the division of marks mentioned below:

Knowledge of Law	20 Marks
Application of Law to Facts	20 Marks
Ingenuity and Ability to Answer to Questions	20 Marks
Style, Poise, Courtesy and Demeanour	20 Marks
Time Management	10 Marks
Organization	10 Marks

### **13.2 Preliminary Rounds**

- All the Teams registered will be participating in the Preliminary Rounds.
- The Bench constituted for the Preliminary Rounds will be a single bench. No Teams shall face the same Bench more than once in the Preliminary Rounds.
- For the purposes of qualification from the Preliminary Rounds to the Semi Finals, the sum total of marks of both the Preliminary Rounds will be the first criteria. In case of a tie, the decision shall be taken on the basis of marks of Memorial obtained by the teams.
- The teams qualifying through the Preliminary rounds will compete in the Semi Final Rounds through Power Matching.



### **13.3 Semi-Finals**

The winning Team the Preliminary Round shall advance to the Semi- final Rounds. For the purposes of qualification from the Semi-finals to the Finals, the winning Team in each of the two Semi-final Rounds shall advance to the Final Round.

### **13.4 Finals**

The Winner of the Final Round shall be declared Winner of the Competition

## **14. RESEARCHER'S TEST**

**14.1** The Researcher's Test shall be conducted on 24th March 2023, simultaneously during the Orientation Ceremony and draw of lots.

**14.2** In a team consisting of three members, the member designated as Researcher shall take part in the test.

**14.3** The Researcher's Test shall be in the format of Subjective and Objective questions with the questions based on the applicable law, precedents and facts pertaining to the Moot Proposition.

**14.4** No additional material such as the bare text of Acts, Memorandum, etc. apart from stationery shall be brought by the participant to the test and no such material shall be provided by the Organizing Committee.

## **15. SCOUTING**

**15.1** Teams shall not be allowed to observe the orals of another team, unless they have been officially knocked-out of the competition. Scouting is strictly prohibited.

**15.2** Scouting by any team shall entail instant disqualification.

## **16. AWARDS**

- 16.1** The winning team of the 11th RLC Saquib Rizvi Memorial National Moot Court Competition will be awarded with a trophy, and a cash prize of Rs. 40,000/- (Rupees Forty Thousand Only) along with other complementary gifts.
- 16.2** The Runners up team for 11th RLC Saquib Rizvi Memorial National Moot Court Competition will be awarded with a trophy, and a cash prize of Rs. 20, 000/- (Rupees Twenty Thousand Only) along with other complementary gifts.
- 16.3** The Best Speaker prize will be awarded to the participant who has performed best during her/his oral presentations. The Best Speaker will be awarded a trophy and a cash prize of Rs. 10, 000/- (Rupees Ten Thousand Only)
- 16.4** There will be a Best Researcher prize, based on researcher's test and will be awarded with a cash prize of Rs. 10, 000/- (Rupees Ten Thousand Only).
- 16.5** Each participant will be given a certificate of participation.
- 16.6** The coaches and advisors of the participating teams will not be entitled to receive any kind of certificate or award.

## **17. ANONYMITY**

- 17.1** All team members must refrain from disclosing the identity of their institution at any time and in any manner, during the course of their participation in the competition.
- 17.2** Non-compliance with this Rule will result in immediate disqualification of the team. The decision of the National Coordinator in this regard shall be final.

## **18. DECISION OF THE JUDGES SHALL BE FINAL**

The decision of the judges with regard to the outcome of the rounds shall be final.

## 19. ACCOMMODATION, FOOD AND TRANSPORT

19.1 The Organizers will provide meals and refreshments to all the members of the participating teams for the duration of the Competition. However, accommodation will be provided to outstation participating team members only. The Accommodation details have been mentioned in the form annexed below. The Host college i.e. Rizvi Law College would not be responsible for the stay at the allotted hotel after the Competition dates. Participants will be personally liable for the same.

**Note:** *A photo ID issued by the Government must be carried by participants to avail accommodation during the event as per Government regulations.*

## 20. GENERAL RELEASE

Participation in this competition as a team member or in any other capacity constitutes consent to be recorded, including without limitation by audio, video, and still images. Participants are to understand that such recordings may be distributed by means of a variety of media, formats, and contexts, and that this may occur during the competition and thereafter. It is presumed that the participants waive all claims for any compensation and for any damages or other remedies in connection with such recordings and the use thereof.

## 21. DATES TO REMEMBER

Event	Date
Last Date for the Registration of Moot	20 <sup>th</sup> February, 2023
Last Date for seeking Clarifications	28 <sup>th</sup> February, 2023
Last Date for Memorial Submission (Soft Copy)	17 <sup>th</sup> March, 2023
Last Date for Memorial Submission (Hard Copy)	20 <sup>th</sup> March, 2023
Inauguration & Researchers Test	24 <sup>th</sup> March, 2023
Preliminary Rounds & Semi-Final Rounds	25 <sup>th</sup> March, 2023
Final Round & Valedictory Ceremony	26 <sup>th</sup> March, 2023

***Note:***

*(Teams must note that upon selection for the further rounds of the 11th RLC Saquib Rizvi Memorial National Moot Court Competition 2023, any team that defaults in paying the registration fees by the given date shall be replaced by the team serially succeeding them in rank.)*

**22. ANY CLARIFICATIONS REGARDING THE COMPETITION  
CAN BE SOUGHT FROM**

**Hrishikesh Nabar** (President, Moot Court Committee) Phone No. 9920148776

**Edala Khalife** (Vice-President, Moot Court Committee) Phone No.8655344661

**Anushka Parab** (Vice-President, Moot Court Committee) Phone No. 8356826950

**ANNEXURE-I  
REGISTRATION FORM  
(To be filled in block letters)**

**Institution Details:**

**Name:** \_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_

**Address:**

\_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_

**Contact No:** \_\_\_\_\_

**Faculty-in-Charge:** \_\_\_\_\_

**Mob. No:** \_\_\_\_\_

**Email ID:** \_\_\_\_\_

**Team Details:**

**Speaker: 1**

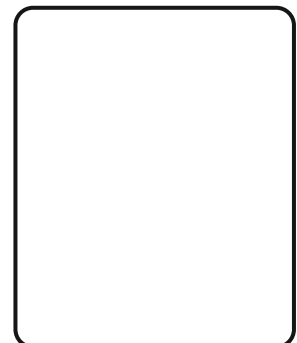
**Name:** \_\_\_\_\_

**Gender:** \_\_\_\_\_

**Contact:** \_\_\_\_\_

**Email ID:** \_\_\_\_\_

**Year/Semester:** \_\_\_\_\_



**Speaker: 2**

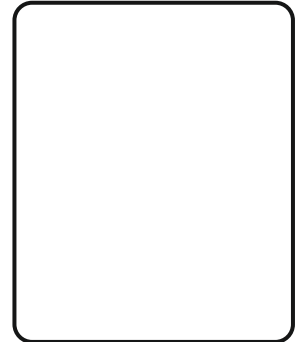
**Name:** \_\_\_\_\_

**Gender:** \_\_\_\_\_

**Contact:** \_\_\_\_\_

**Email ID:** \_\_\_\_\_

**Year/Semester:** \_\_\_\_\_



**Sign** \_\_\_\_\_

**Researcher**

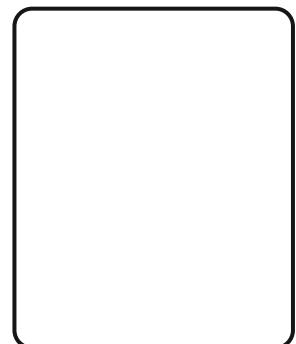
**Name:** \_\_\_\_\_

**Gender:** \_\_\_\_\_

**Contact:** \_\_\_\_\_

**Email ID:** \_\_\_\_\_

**Year/Semester:** \_\_\_\_\_



**Sign** \_\_\_\_\_

We, the undersigned, confirm that the above mentioned three students are bonafide students of our institute and we have obtained permission from the parents of the abovementioned students to participate in the 11<sup>th</sup> RLC Saquib Rizvi Memorial National Moot Court Competition 2023.

**Faculty-In-Charge:** \_\_\_\_\_

**Sign and Seal of Head of Institution Place:**

**Date:** \_\_\_\_\_

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**TRANSACTION DETAILS**

**DATE:** \_\_\_\_\_

**TRANSACTION ID:** \_\_\_\_\_

**BANK:** \_\_\_\_\_

**SENDER'S NAME:** \_\_\_\_\_



## ANNEXURE-II ACCOMODATION FORM

**Accommodation at: The Unicontinental**

Address: Quarter Pillar and Habitat, railway station, Samrat, Rajkutir, 3rd Rd, next to Doolally Taproom, next to Khar, Khar West, Mumbai, Maharashtra 400052.

We hereby would like to avail the accommodation facilities for the Competition dates.

Yes

No

**If yes;**

**Name of the institution:** \_\_\_\_\_

**Participants Name:**

1) \_\_\_\_\_

2) \_\_\_\_\_

3) \_\_\_\_\_

**Contact details:** \_\_\_\_\_

*Note: The arrangement for accommodation of participants is made available for the competition dates only. The participants have to check in at the above-mentioned hotel on 24<sup>th</sup> March 2023 before the inauguration ceremony. The host college shall not be responsible for any expenses incurred during the stay in the hotel. The host college shall not be responsible for stay at the hotel exceeding the competition dates. Rizvi Law College shall hold the sole right to change the place of accommodation which shall be duly intimated to the participant. The expense of any alternate accommodation requested by the team apart from the one specified above shall not be incurred by the team.*

**Signature of the Participants:** \_\_\_\_\_

## THANK YOU

“Thank you for your active participation to our 11th Saquib Rizvi Memorial National Moot Court Competition.”



## RIZVI LAW COLLEGE